Setting up of electronic courts

†5431. SHRI SWARAJ KAUSHAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up electronic courts in order to reduce the time consumed in disposal of cases;

(b) if so, the details thereof; and

(c) by when the said courts are likely to be set up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): (a) No, Sir.

(b) and (c) Do not arise.

Outdated Laws hampering economic reforms

5432. SHRI R.S. GAVAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that presence of outdated and large number of legislations were hampering economic reforms;

(b) if so, the details thereof;

(c) whether the Law Commission has submitted any report for elimination of such outdated legislation; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): (a) to (d) Sir, to examine the shortcomings in the laws and to remedy the situation, the Central Government had constituted a Commission on Review of Administrative Laws Ihe said Commission had recommended repeal of about 1382 Central Acts which have been identified either as obsolete or dysfunctional or needing modification. The Law Commission of India has also submitted its 159th Report on "Repeal and Amendment of Laws" which has been laid on the Table of the House on 27th October, 1999. The administrative Ministries/Departments of the Government of India concerned with these Acts are now examining whether the said laws could be repealed/amended. Seven Bills have already been introduced in the Houses for repeal of twenty-three Acts and three Ordinances.

[†]Original notice of the question was received in Hindi.

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